

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 23

C.P. (IB)/113(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **RELIANCE COMMERCIAL FINANCE**
 LIMITED V/S THWINK BIG CONTENT
 PRIVATE LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/113(MB)2024

- 1) Mr. Ranveer Chapekar, Ld. Counsel for the Financial Creditor and Mr. Joshua D'souza, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Financial Creditor seeks some time to proceed further in the matter contending that the Affidavit in Reply filed by the Corporate Debtor has been served upon them yesterday; thus, seeks some time to peruse the same and advance their submissions accordingly. Time is allowed.

3) At request, stand over to 29.04.2024, for further consideration and hearing.

Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare